

**Vacant posts in PSUs**

3777. MS. DOLA SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what were the actual number of employees in Central Government Public Sector Undertakings (PSUs) every year for the last four financial years 2014-15, 2015-16, 2016-17 and 2017-18;

(b) what will be the exact number of Central Government employees in 2018-19 financial year; and

(c) what are the actual number of vacant posts in Central Government sector?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Information is being collected from concerned Departments and will be laid on the Table of the House.

**Private Provident Fund Trusts**

3778. SHRI MOHD. ALI KHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has permitted several private firms to establish their own trusts to manage Provident Fund (PF) contributions instead of depositing them to Employees' Provident Fund Organisation (EPFO);

(b) if so, the details thereof including the number of firms given such exemption, year-wise; and

(c) whether there is any check on these trusts to verify any misuse of these funds by the firms?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) Under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, appropriate Government permits the establishments, already covered under the Act, to maintain their own Provident Fund Trusts under Section 17 of the Act.

(b) The total number of exempted establishments under the Act is 1406 (as on 27.03.2018). Year-wise list of the establishments granted exemption is given in the Statement (*See below*).

(c) Exempted establishments and its Trusts remain under the regulatory supervision of Employees' Provident Fund Organisation (EPFO). To keep check on these Trusts

to verify any misuse of funds by exempted establishments, EPFO conducts inspection. One of the important aspects of the inspection is to examine whether the exempted Trust is investing the funds as per the 'Pattern of Investment' prescribed by the Government.

In case, any irregularity or default is observed, appropriate actions as provided under the Act are taken against the establishment. Provisions and actions provided under the Act are as follows:—

- (i) Section 7A of the Act – Assessment of money due from the employer.
- (ii) Section 14B of the Act – Penalty provisions.
- (iii) Section 7Q of the Act – Levy of interest.
- (iv) Section 8 of the Act – Recovery provisions.
- (v) Provisions contained in Appendix 'A' to para 27AA of Employees' Provident Funds (EPF) Scheme, 1952, such as, fixing the responsibility of the employer to make good the losses occurred in the Trust and the deficiencies in the interest declared by the Board of Trustees, etc.
- (vi) Filing of prosecution against the establishment and the trust under Section 14 of the Act.
- (vii) Cancellation of exemption.

#### **Statement**

##### *Year-wise list of exempted/relaxed establishments*

Sl.No.	Year of Exemption/Relaxation	Number of Establishments
1.	1952	50
2.	1953	10
3.	1954	5
4.	1955	4
5.	1956	37
6.	1957	27
7.	1958	15
8.	1959	13
9.	1960	12
10.	1961	13
11.	1962	52
12.	1963	18

Sl.No.	Year of Exemption/Relaxation	Number of Establishments
13.	1964	38
14.	1965	19
15.	1966	26
16.	1967	20
17.	1968	11
18.	1969	16
19.	1970	21
20.	1971	24
21.	1972	17
22.	1973	14
23.	1974	16
24.	1975	28
25.	1976	19
26.	1977	12
27.	1978	17
28.	1979	15
29.	1980	13
30.	1981	14
31.	1982	32
32.	1983	35
33.	1984	21
34.	1985	25
35.	1986	18
36.	1987	28
37.	1988	22
38.	1989	22
39.	1990	30
40.	1991	33
41.	1992	31
42.	1993	33

Sl.No.	Year of Exemption/Relaxation	Number of Establishments
43.	1994	29
44.	1995	18
45.	1996	26
46.	1997	20
47.	1998	7
48.	1999	9
49.	2000	19
50.	2001	10
51.	2002	5
52.	2003	2
53.	2004	5
54.	2005	7
55.	2006	13
56.	2007	66
57.	2008	50
58.	2009	50
59.	2010	20
60.	2011	9
61.	2012	11
62.	2013	4
63.	2014	6
64.	2015	6
65.	*NA	88
TOTAL		1406

\* Not Available.

#### Uploading of the unemployment data

3779. SHRI KAPIL SIBAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government is maintaining the employment, unemployment and unemployed youth data, if so, the year-wise details thereof since 2014 till date along with the reasons for the same not being uploaded on the website of the Ministry; and